

(2021) 10 SHI CK 0026
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No.3014 Of 2021

Suresh Chand

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 18-10-2021

Acts Referred:

Citation : (2021) 10 SHI CK 0026

Hon'ble Judges : Mohammad Rafiq, CJ;Sabina, J

Bench : Division Bench

Advocate : Rajender Sharma, Ashok Sharma, Vikas Rathore, Ritta Goswami, Seema Sharma

Final Decision : Dismissed

Judgement

Mohammad Rafiq, CJ

1. This writ petition has been filed challenging the order dated 26th April, 2021, Annexure P-5, whereby, the private respondent No.6, namely, Shri Paras Ram, Panchayat Secretary, was transferred from Gram Panchayat Chakhar Development Block Kunihar, Distt. Solan to Gram Panchayat Batal, Development Block, Kunihar, District Solan (H.P.) and consequently, vide order dated 30.04.2021, Annexure P-6, he was directed to take over the charge from the petitioner, who was posted there earlier.

2. This Court, while issuing notice in the writ petition as well as stay application, has stayed the operation and implementation of impugned Annexures P-5 and P-6.

3. Mr. Vikas Rathore, learned Additional Advocate General, submits that the Government has since cancelled the aforesaid transfer order of private respondent No.6 Sh. Paras Ram, vide order dated 28.09.2021, issued by the Additional Director (Panchayati Raj), Himachal Pradesh, the present writ petition has been rendered infructuous.

4. In view of the aforesaid submissions made on behalf of the learned Additional Advocate General, the present writ petition is dismissed as infructuous. Pending miscellaneous application(s), if any, shall also disposed of.